

(32)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL::HYDERABAD BENCH::AT HYD.

O.A.No.805/92.

Date of Decision:28-4-93.

Between:

1. N.Ganesan
2. M.Logamurthy
3. M.S.Rama Dass
4. G.Jagadeswara Reddy
5. V.Mathew Simon

.. .. Applicants

And

1. The Chief Personnel Officer,
South Central Railway,
Secunderabad.
2. The Dy.Chief Mechanical Engineer,
S.C.Rly., Carriage Repair Workshop,
Tirupathi

.. Respondents

Counsel for the Applicants : Sri V.Krishna Rao, Advocate

Counsel for the Respondents : Sri N.R.Devaraj, Standing
Counsel for Railway

CORAM:

THE HON'BLE MR. JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

THE HON'BLE MR. P.T.THIRUVENGADAM, MEMBER (ADMN.)

J U D G M E N T

(as per Hon'ble Sri P.T.Thiruvengadam, Member (Admn.))

This O.A. was filed by the applicants praying for a direction to the respondents to give proforma promotion with fixation of pay and arrears and other consequential benefits which are due to the applicants from the day they are due for promotion.

2. Similar O.A. has been filed by similarly situated applicants in O.A.No.807/92 which has been disposed of by this

To

1. The Chief personnel Officer, S.C.Rly, Secunderabad.
2. The Deputy Chief Mechanical Engineer,
S.C.Rly, Carriage Repair Workshop, Tirupati.
3. One copy to Mr.V.Krishna Rao, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, SC for Rlys.CAT.Hyd.
5. copy to Library, CAT.Hyd.
6. One spare copy.

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Tribunal on 28.4.1993 with the following directions:

"Para-16: The applicants 1 and 2 joined the Repair Workshop at Tirupathi on 28-9-1987 and the applicants 3 to 6 joined the said Workshop on 24.3.1986, 7.2.1986, 7.2.1986 and 24.3.1986 respectively. Sri A.Nagarajan, junior to the applicant was promoted to Grade-II on 30.8.1984 and later on he was promoted to Grade-II on 28.5.1986. The applicants 1 and 2 had to be given notional promotion in Grade-II and Grade-I on the same date i.e. 28.5.1986. The notional promotion in Grade.II in regard to the applicants 3 to 6 had to be given on 24.3.1986, 7.2.1986, 7.2.1986 and 24.3.1986 respectively and all of them had to be given notional promotion in Grade-I on 28.5.1986.

Para-17: In the result, the O.A. is dismissed in regard the arrears of difference of pay and it is ordered in regard to the notional promotion as referred to above. No costs."

3. Accordingly, this O.A. is disposed-of on similar lines as under:

4. The applicants 1 to 5 herein had joined Carriage Repair Workshop, Tirupathi on 28.9.1987, 6.11.1987, 19.3.1987, 4.6.1988 and 23.9.1988 respectively. Sri P.Susainathan, junior to the applicants was promoted to Highly Skilled Grade-II on 30.8.1984 and later on he was promoted to Grade-I on 2.12.1985. Therefore, the applicants 1 to 5 have to be given notional promotion in Highly Skilled Grade-II and Grade-I on the same date i.e. ^{Their respective dates of joining CRS} 2.12.1985.

5. The O.A. is dismissed with regard to the arrears of difference of pay and it is ordered in regard to the notional promotion as referred to above. No costs.

P.T. THIRUVENGADAM
(P.T. THIRUVENGADAM)
Member (A)

V.NEELADRI RAO
(V.NEELADRI RAO)
Vice Chairman

Dated: 28th April, 1993.
Dictated in the Open court.

sk/grh.

8/10/1993
Deputy Registrar (D)

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND
THE HON'BLE MR. K. BALASUBRAMANIAN :
MEMBER (ADMN)

AND
THE HON'BLE MR. T. CHANDRASEKHAR
REDDY : MEMBER (JUDL)

DATED: 28-4-1993

ORDER/JUDGMENT

R.P./ C.P/M.A.NO.

in

O.A.No. 805/92

T.A.No. (W.P.No)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions
Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

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Central Administrative Tribunal
DESPATCH
22 JUN 1993 AM
HYDERABAD BENCH.